DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, on a point of order. I have a Statutory Resolution on the Bill, which is going to come up after the Indian Veterinary Council Bill. Are you going to sit late and take it up today or tomorrow ?

MR. DEPUTY-SPEAKER : If you are so desirous......

SOME HON. MEMBERS : Tomorrow.

MR. DEPUTY-SPEAKER : Before that, we have to pass another Bill, a very small Bill. We will have to pass that Bill today. The other one we will take up tomorrow.

17.39 hrs.

INDIAN VETERINARY COUNCIL BILL, 1984

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : Sir, I beg to move :

"That the Bill to regulate veterinary practice and to provide, for that purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of registers of the veterinary practitioners and for matters connected there with, as passed by Rajya Sabha, be taken into consideration.'

This Bill was first introduced in the Rajya Sabha on 23rd December 1981. Thereafter, it was referred to a Joint Select Committee of both the Houses, consisting of 45 members, 30 from this House and 15 from Rajya Sabha. The Joint Committee gave the report on the 23rd March 1984, incorporating some changes in the Bill. That Bill was passed by the Rajya Sabha on 23rd July 1984.

The main purpose of this Bill is to provide for the establishment of an All India Veterinary Council and for setting up similar Veterinary Councils in the States and Union Territories, maintenance of registers for registering veterinary practitioners and controlling and regulating veterinary practitioners. Just as we have the Dental Council and the Medical Council for medical practitioners, on the same lines we want that there should be a Veterinary Council which can regulate the veterinary graduates who are practising. We feel that there will be a definite change in the status of the veterinary graduates who are registered with the Veterinary Council. And they will be recognised not only by the Government but by the international agencies also. At present they are not able to prescribe medicines. They cannot give evidence in the court in medico legal cases. This legislation will provide for all this.

Since this is a State Subject, at least two more State Governments have to pass a resolution empowering the Government of India to enact the Legislation. So far Bihar, Haryana, Orissa, Himachal Pradesh, Rajasthan, Sikkim and Nagaland have passed the Resolution and they have empowered the Government of India to enact this Legislation for forming the Indian Veterinary Council.

This Council will be consisting of 27 Members 14 nominated, two ex-Officio and 11 elected. This Council will function according the Act passed by the Parliament and those who are graduates or veterinary Science and those who are possessing the qualification according to the Schedule annexed to the Bill will be registered under the Indian Veterinary Council. Then they will be empowered not only to give evidence under the medico-legal cases, but will also be recognised by the international institutions.

Keeping in view the requests from the stock-men, livestock supervisors, etc., we have made the provision in this Bill itself where they are empowered to do certain minor veterinary works like vaccination, castration, tracing of wounds etc. So with this Bill it will give some recognition not only to the veterinary Graduates, but also to those who are practising. With this aim in mind, I have

come before the House with this Bill and commend this Bill to the House for consideration.

MR DEPUTY-SPEAKER : Shri Satyagopal Misra.

SHRI SATISH AGARWAL (Jaipur) : Sir, I would like to know whether the next item on the Agenda will be taken up today or not.

MR. DEPUTY-SPEAKER : If all the hon. Members kindly cooperate, we can complete this Bill and then adjourn. We can sit upto 7 'O Clock.

SHRI SATISH AGARWAL : I was only interested in the next item on the Agenda. That is all.

MR DEPUTY-SPEAKER : We are sitting up to 7 'O Clock and will try to complete this Bill.

SHRI SURAJ BHAN (Ambala) : Sir, we were under the impression that we are adjourning at 6. We have fixed our other appointments also.

MR. DEPUTY-SPEAKER : We will have to sit upto 7 'O Clock. If you have an engagement you can go, but we have to complete our legislative business.

SHRI SURAJ BHAN : When was the decision taken that we have to sit upto 7 'O Clock ?

MR. DEPUTY-SPEAKER : At the Business Advisory Committee it was decided that for the whole of this session Lunch Hour be dispensed with. That is what I have been informed. And we will sit up to 7 'O Clock. That is all. One important Bill has been passed and another is there. We have to complete our legislative business also.

SHRI SURAJ BHAN : Sir, two hours have been allotted for this Bill. That is also a decision of the Business Advisory Committee.

MR. DEPUTY-SPEAKER : I want your cooperation. I said that we are going to take up nothing else than this.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri Satyagopal Misra, you carry on.

(Interruptions)

MR. DEPUTY-SPEAKER : For his information, the time allotted for the previous Bill was 2 hours, and then we have taken four hours for that Bill because it is an important Bill. Like that, we devote more time.

SHRI SURAJ BHAN : But this is also more important.

MR. DEPUTY-SPEAKER : I cannot convince you. I am explaining to you that when two hours were allotted to the previous Bill, we had taken four hours for it Had we not taken four hours for that Bill, we would have completed this Bill also.

SHRI YOGENDRA MAKWANA : We can sit late and pass the Bill.

MR. DEPUTY-SPEAKER : The time allotted is two hours.

(Interruptions)

SHRI YOGENDRA MAKWANA : Sir, we can sit late and pass the Bill if they want.

SHRI A. NEELALOHITHADASAN NADAR : We cannot sit, Sir.

MR. DEPUTY-SPEAKER : If you don't want to sit, it is your own right to do so.

(Interruptions)

MR. DEPUTY-SPEAKER : We cannot convince you. Can I convince Mr. Nadar ? I cannot convince him. Some *avtar* should come and convince him. Now, Mr. Satya Gopal Misra will speak.

*SHRI SATYAGOPAL MISRA (Tamluk) : Mr. Deputy Speaker, Sir, the Indian Veterinary Council Bill, 1984 has been brought before this House and I extend my full support to this Bill in a general way. This Bill was originally introduced in the Rajya Sabha on the 23rd January 1981 and subsequently it was referred to a Select Committee of both the Houses. The Bill has now been passed by the Rajya Sabha along with various recommendations of the Select Committee and has now come before us in the Lok Sabha for consideration and passying. This Bill seeks to set up an All India Veterinary Council. There will also be State Veterinary Councils in various States and Union territories functioning under its supervision and control. This Bill I find, is more or less on the same pattern as the existing Indian Medical Council Act. In the prevailing social and economic conditions of our country it is absolutely necessary to effect improvement and advancement in the field of veterinary science, no one will perhaps deny it. It will be surely beneficial for the country if we can develop and make advancement in the field of veterinary science and use that scientific knowledge for betterment of the economy. The setting up of the Indian Veterinary Council is a right step in that direction. That is why I am supporting this Bill. One question naturally arises in this connection and that is, why did it take so long to bring this Bill ? It should have come much earlier, and tereby we could have by this time taken many long strides forward towards development and advancement of veterinary science in our country. Even so many years after independence we have failed to utilise the qualifications, experience and expertise of our veterinary doctors for the good of the country. Therefore, Sir, while supporting the Government for the inordinate delay in bringing forth this Bill. Till today the veterinary doctors of our country are treated like second class doctors. In the society they are not fully recognised as doctors. In some cases they are not even legally recognised and are not authorised to prescribe certain medicines. Those who have undergone prolonged courses of study and have earned their veterinary degrees thereafter, are not authorised too prescribe some medicines. This unfortunate situation is prevailing for a long time. In our country the society also looks down upon the veterinary doctors. I believe that as a result of this legislation, the veterinary doctors of our country will be able to regain their social and economic status in society This will be possible if their advice and opinion are given full value and recognition and their pay scales, service conditions etc. are duly improved and kept on a higher level because these are intimately connected with one's social and economic status. This must be seriously gone into. The veterinary practioners have various organisations. They should be given proper recognition and as already said, their pay scales, service conditions etc. must be substantially improved and they must be given higher status. These matters are intimately connected with this Bill. I will request the hon. Minister to kindly look to these things. Another matter arises alongwith ; when this Bill came before the select Committee, some representations were received by them. The hon. Minister has also mentioned it. One representation was sent by the West Bengal Veterinary Field Assistants Association, another memorandum came from All India Veterinary and animal husbandry technical staff Federation and some other associations also sent their memorandums before the Select Committee. The Select Committee gave due importance to these at page 6 of the recommendations of the Select Committee It has been recommended by the Select Committee therein,

* The Original speech was delivered in Bengali.

that, all those persons who are holding veterinary certificates or diplomas and are already working at various places and doing the same work as veterinary doctors, will be treated likewise and their experience and expertise will be fully utilised. But in the explanation to clause 30 of this Bill, mention has been made about 'minor veterinary services' for these people who are to be entrusted with work like vaccination, dressing of wounds etc. Now, Sir, here we are faced with two contrary positions. On the one hand the Select Committee recommends "as to fully utilise their experience in the field." On the other hand, in the explanation to clause 30 of Bill they have been given the responsibility of a few 'minor veterinary services.' So far these people had been working as full fledged doctors though not possessing a degree. They have gained much valuable experience in the field over 20 or 25 years of working. My submission is only this, that whether we can utilise their long and varied experiences and expertise for the advancement and development of veterinary science in our country. This has to pondered seriously. There are various types of livestock in our country. They help our people in their economic activity and they cannot do without these valuable livestock. Therefore, the advancement of veterinary science for the treatment and breeding of these livestock is very necessary and desirale. There cannot be two opinions about it.

Therefore I hope that after this Bill is passed, an All India Veterinary Council will be formed, and through that Council our country will make notable advance in the field of veterinary science in the coming days. The place of the livestock in our rura economy is very high. Therefore their treatment, breeding etc. should be given utmost importance. I invite all the veterinary practitioners of our country to work together and strive unitedly for the development and advancement of the veterinary science in our country. Sir, I once again support this Bill and with that I conclude my speech.

श्री डी० पी० यादव (मुंगेर) : उपाध्यक्ष जी, वैट्रीनरी कॉसिल बिल के निर्माण में ज्वाइंट सिलैक्ट कमेटी ने देश के विभिन्न भागों में भ्रमण कर एक अच्छे से अच्छा बिल प्रस्तुत किया है जिससे कि आगे आने वाले समय में हम इस विज्ञान को, इस धनके विकास के लिये क्या उपाय बरते जा सकते हैं, इसको वैधानिक जामा पहनाया जाय। सिलैक्ट कमेटी के सामने बहुत जगह पैरा मेडीकल स्टाफ – के हित का जिक्र आया, उसको भी ज्वाइंट सिलैक्ट कमेटी ने काफी अच्छी तहकीकात के बाद इसमें समावेश कर लिया है, प्रावधान किया है और उनकी भी रक्षा हो सके।

माननीय मकवाना जी राज्य कृषि मंत्री हैं और गुजरात से आते हैं। गाय और भैंस से उनका सम्बन्ध कुछ नजदीक का है और चूंकि किसान परिवार से आते हैं और उसकी हर कमजोरी को, उसकी हर कठिनाई को समझते हैं कि आज देश में किन बातों की आवश्यकता है। हमारे मित्र सत्यदेव बाबू हंस रहे हैं। मैं उनकी जानकारी के लिये एक बात बतलाना चाहता हूं – वैट्रीनरी साइंस और वैट्रीनरी वेल्थ, एनीमल वेल्थ, का हमारे संविधान से कितना घनिष्ठ सम्बन्ध है। हमारे संविधान के डाइरेक्टिव प्रिंसिपल्स, निदेशक सिद्धांतों में कहा गया है —

> "The State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds..."

जिस देश के संविधान के निदेशक सिद्धांतों में यह बात हो कि पशुओं का विकास वैज्ञानिक ढंग से हो—आप इसके महत्व को समझ सकते हैं। पशुओं का विकास क्यों हो, इस पर मैं कुछ आंकड़े सदन के सामने प्रस्तुत करना चाहता हूं। इस देश की आबादी 700 मिलियन है और पशुधन, गाय और भैंस की आबादी 242-243

(श्री डी० पी० यादव)

मिलियन है. अर्थात प्रति तीन व्यक्ति पर एक पशु-धन हमारे पास है। हमारा पशु-धन साल भर में पैदा कितना करता है ? दूध पैदा करता है—400 से 500 लिटर्स । 400 से 500 लिटर्स दूध का दाम यदि हम लगायेंगे तो मुश्किल से दो रुपये या ढाई रुपये किलो भी बिकेगा तो 1200 से 1250 रुपये से ज्यादा नहीं होता है। दूसरी तरफ हालैण्ड में चले जाइये, फ्रांस चले जाइये, या किसी और देश में जहां वैज्ञानिक ढंग से पशुधन का विकास किया गया है, औसत ईल्ड करीब चार हजार लीटर है। हमारे यहां का एक किसान, एक छोटा परिवार अगर दो पशु भी रखे तो उसकी साल में आमदनी मुश्किल से एक हजार रुपये होगी जब कि उन देशों में 12 हजार रुपये होगी।

मैं एक छोटा-सा आंकड़ा आपके सामने रखना चाहता हूं। इस देश में पशुधन की आवश्यकता और महत्ता इतनी अधिक है कि प्रत्येक परिवार में वैज्ञानिक ढंग से अगर गाय और भैंस का पालन किया जाये तो ग्रीन रिवोल्यूशन के बाद व्हाइट रिवोल्यूशन की जो हम चर्चा कर रहे हैं, देश की गरीबी मिटाने में इस पशुधन का पालन बहुत अधिक सार्थक सिद्ध होगा, इस पशुधन का साइंटिफिक मैनेजमेंट होना चाहिये। इस साइंटिफिक मैनेजमेंट के लिये वैटीनरी डाक्टर्स को लेटेस्ट टेक्नोलोजी और नोलिज से इक्विप्ड करना होगा। बिना इसके हम ज्यादा दूध नहीं ले सकते हैं।

जितना हमारा नेशनल प्रोटीन रिक्वायरमेंट है, वह लोगों को नहीं मिल रहा है। प्रोटीन रिक्वायरमेंट के लिये सहज और सरलतम तरीका भारत की पशु सम्पदा ही हो सकती है। इसलिये मैं गाय को महत्व देता हूं। मैं गाय को महत्व पूजा के लिये नहीं, या उसको माता कहना चाहिये, इसलिये भी नहीं देता हूं। गाय में एक ऐसी क्षमता है कि गाय घास और फूस खाती है और दूध देती है। ऐसा और कोई कन्वर्टर हमारे पास नहीं है। न हमारे ऐसी कोई टेक्नोलोजी या एडवांस्ड मशीनरी है जिसमें कि यह क्षमता हो कि वेस्ट प्रोडक्ट डालें और प्रोटीन प्रोडक्ट निकले। यह कैपेसिटी हमारे पशुधन गाय और भैंस में है जो घास और फूस को प्रोटीन में कंवर्ट करती हैं। इस चीज को सारे जनमानस में फैलाने की आवश्यकता है।

यह बहुत सुन्दर बिल है। इसकी रचना में मैंने भी भाग लिया है। इसका तहेदिल से मैं समर्थन करता हूं। लेकिन एक चीज को आपको याद रखना होगा कि पशुधन का विकास बिना चारे के विकास के नहीं होगा। क्या अभी तक आपने कोई फोडर पालिसी बनाई है ? आप मनुष्य के खाने के लिये फूड कारपोरेशन के माध्यम से अपने भण्डारों में 20 मिलियन टन गल्ला रखते हैं। लेकिन क्या कभी आपने सोचा कि फोडर बैंक या फोडर गोदाम भी बनाये जायें ? आप फोडर बैंक या गोदाम को बनाये बगैर पशुधन का विकास नहीं कर सकते हैं, खास करके एमरजेंसी वाले इलाकों में जहां फ्लड और ड्राउट आते रहते हैं। इसके लिये भी आप को वैज्ञानिक ढंग अपनाना होगा। फ्लड कंट्रोल कमीशन ने इस तरफ आपका ध्यान दिलाया है कि बाढ़ वाले इलाके में जो कि ग्रेनरी का इलाका होता है केटल ज्यादा है, उनकी हैल्थ अच्छी होती है। लेकिन तीन;चार महीने उनकी हालत बदतर हो जाती है, जानवर मर जाते हैं, वे परेशान भी रहते हैं। उनके लिये कोई फोडर पालिसी हमने नहीं बनाई है। आप साइंटिफिक मैनेजमेंट फार फोडर टेक्नोलोजी को डवलप कीजिये। आपका करनाल डेयरी रिसर्च इंस्टीच्यूट है। इसका दायरा छोटा है। इससे देश

के 242 मिलियन जानवरों का समाधान नहीं हो सकेगा। अभी आपसे मैं केटल फोडर पालिसी के बारे में कह रहा था। आप ऐसी एक पालिसी जरूर बनाइये।

दूसरी बात मैं आपसे निवेदन करूं। अभी तक आप एक्सपोर्ट के नाम पर कोटन केक्स और रेपसीड केक्स का एक्सपोर्ट कर रहे हैं। इन केक्स का एक्सपोर्ट आप बन्द कीजिये और मोलेसिस, खली केक्स और फूड कारपोरेशन की मदद लेकर उसका जो वेस्ट मेटीरियल है, इन तीनों को मिलाकर केटल फूड तैयार कीजिये। बड़े पैमाने पर सब्सीडाइज्ड रेट पर सारे देश में जानवरों के लिये केटल फ़ीड उपलब्ध करवाइये। आई० आर० डी० पी० स्कीम में जानवरों को एक जगह से दूसरी जगह पर ट्रांसफर कर देते हैं। किसी के पास अगर सौ जानवर हैं और उसका ट्रांसफर कर दिया तो दूध का प्रोडक्शन नहीं बढ़ेगा। आपको, मिल्क के प्रोडक्शन हेतु कंसन्ट्रेट करना चाहिये केवल ट्रांसफर पर ही ध्यान नहीं देना चाहिये। केक्स वगैरह का एक्सपोर्ट बन्द कीजिये। किसानों की मदद कीजिये। एक दिन गौ-रक्षा समिति वाले मेरे पास आये थे।

श्री केयूर भूषण : गौ-हत्या वाले नहीं बल्कि गौ-हत्या बन्द कराने वाले।

श्री डी० पी० यादव : आप ठीक कह रहे हैं। मैंने उनसे कहा कि मैं इसका समर्थन करता हूं। कभी किसी ने यह नहीं सोचा कि जो जानवर दूध दे रहा है, उसका उचित मूल्य भी मिल रहा है या नहीं? दिल्ली में मैंने भी एक गाय रखी है मैंने जब कैलकुलेट किया तो पता चला कि एक किलो दूध की कॉस्ट साढे चार रुपये आ रही है। गरीब किसानों के दूध को तो तीन या सवा तीन रुपये से ज्यादा नहीं दे सकते। किसान को आपने क्या दिया? किसान ने जो मेहनत की तो उसको क्या मिला? क्या जानवरों के रहने की व्यवस्था की? किसानों को एक्सप्लायट करके सोफेस्टीकेटेड सोसायटी को मक्खन, छेना और छेना की सब्जी खिला रहे हैं। जब तक दूध और दूध का प्रोडक्ट्स बाजार में सस्ता होगा तब तक गौ-हत्या बन्द नहीं हो सकती है। बिना दूध के दाम बढ़ाये हुये कैटल का डवलपमेंट किसी भी हालत में नहीं हो सकता है। इसलिये एक बिल लाइये और किसानों की मदद कीजिये। खेरा को-आपरेटिव ने बहुत अच्छा काम किया है। किसी भी किसान को डिस्ट्रेस सेल की आवश्यकता नहीं हो रही है। बिहार में जुलाई और अगस्त में तो डेढ़ या दो रुपये दूध मिलेगा और घी के दाम भी कम होते हैं।

प्रो० सत्यदेव सिंह : उत्पादन मूल्य भी कम होता है।

श्री डी० पी० यादव : एक गाय आप भी पालिये, केवल कहने से काम नहीं चलेगा। छपरा शहर में भी दूध नहीं मिलती है। जिस क्षेत्र को श्री सत्यदेव बाबू प्रतिनिधित्व करते हैं। वहां भी दूध नहीं मिलता है। वहां की आपको चिंता नहीं है। ...(**व्यवधान**)...

प्रो० सत्यदेव सिंह : हमारे यहां दूध की कमी है लेकिन देहात में पर्याप्त मात्रा में है। हमारे यहां मरहौरा में विश्व-विख्यात मोर्टन फैक्टरी है। वहां दूध की कमी नहीं है। ...... (**व्यवधान**)

श्री डी० पी० यादव : जिन बातों को मैं कह रहा हूं, उनको ध्यानपूर्वक सुनिये। जितनी बूढ़ी गाय हैं, सबको अपने घर पर ले जाइये। सूखे और बूढ़े बैल को भी आप रखिये। जो दुहने वाली गाय हैं, वह हम रख लेंगे।

(श्री डी० पी० यादव)

उपाध्यक्ष महोदय, मेरे ये ही कुछ मौलिक सुझाव थे। मैंने माननीय मंत्री जी के सामने दरख्वास्त पेश की कि आज इस देश में गौ-पालकों के हितों की रक्षा नहीं हो रही है······ (व्यवधान)

उपाध्यक्ष जी, मैं अन्त में केवल इतना ही कहना चाहूंगा कि यदि इस देश से गरीबी हटानी है तो किसी न किसी हालत में पशु-धन का विकास वैज्ञानिक तरीके से करना होगा और हमारी संसद को समर्थन देना होगा जिससे कि डायरैक्टिव प्रिंसिपल्स ऑफ दी स्टेट पॉलिसी में जो बातें आई हैं, उनकी पूर्ति हो सके। ··· (व्यवधान) ··· इन चंद शब्दों के साथ मैं माननीय मंत्री जी को बिल लाने के लिये धन्यवाद देता हूं और इस बिल का समर्थन करता हूं।

श्री सूरज भान (अम्बाला) : उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हूं, लेकिन इसमें कुछ प्रावधान ऐसे हैं जिनको मैं पसन्द नहीं करता। वैसे तो इस बिल पर मैंने कुछ अमैंडमैंट भी दी है, और मैं चाहूंगा कि माननीय मंत्री जी उन अमैंडमेंटस को मान लें तो अच्छा रहेगा।

उपाध्यक्ष महोदय, हमारे देश में 6 लाख गांव हैं, 13 लाख मुरब्बा मील एरिया है, 53 करोड़ पशु हैं और 70 करोड़ आबादी है

श्री डी·पी० यादव : 53 करोड़ पशु नहीं हैं, 24 करोड़ कहिए······

श्री सूरज भान : जो आंकड़े मुझे यहां दिये गए हैं, मैं उन्हीं के आधार पर बोल रहा हूं। मुझे पता नहीं कि कौन सी फिगर सही है।

श्री डी०पी० यादव : बकरियां और मुर्गियां सब मिला कर के होंगे।

श्री सूरज भान : फिर भी हमारे मंत्री जी ने कल यहां एक सवाल के जवाब में बताया था ······

MR. DEPUTY-SPEAKER: You know how the statistics are prepared.

SHRI SURAJ BHAN: Still we have to believe.

SHRI SATYASADHAN CHAKRABORTY : You are the Presiding Officer, and you say this: 'You know how the statistics are prepared'. It is a matter of privilege.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : He is casting doubts about the statistics of Government of India.

श्री सूरज भान : उपाध्यक्ष महोदय, कल ही आदरणीय मकवाना जी ने एक सवाल का जवाब देते हुए बताया कि हरियाणा और पंजाब में देसी गाय और भैंसों की नस्ल कम नहीं हो रही है। यह बात ठीक नहीं है कि उनकी नस्ल कम होती जा रही है। लेकिन उन्होंने उस वक्त कोई आंकड़े नहीं दिए। यह तो कहा कि कम नहीं हो रही है, लेकिन फिगर्स नहीं बताई। मेरे पास 1972 की लेटैस्ट फिगर्स अवैलेबल हैं और उनके अनुसार 1951 से लेकर 1972 तक, 21 सालों में सिर्फ दो करोड़ और तीस लाख कैटल का नम्बर बढ़ा है जब कि इन वर्षों में हमारी अबादी में दुगनी वृद्धि हुई है। उस हिसाब से तो कैटल का नम्बर भी दुगना होना चाहिये था। वर्ष 1951 में लिव स्टोक की संख्या 48 करोड़ थी और 1972 में 53

करोड़ हो गई। जब कि ज्यादा बढ़नी चाहिए थी।

एक फिगर इसमें यह भी है कि हर साल हिन्दुस्तान में दूध और विटामिन आदि न मिलने के कारण लगभग दो लाख बच्चे अंधे हो जाते हैं। इस लिये दूध की कमी दूर होनी चाहिये वैसे बिल के बारे में तो मैंने कह दिया कि ठीक है, परंतु लेट आया है, लेकिन इसमें यदि कुछ सुधार हो जाये तो ज्यादा अच्छी बात है। पशुओं का इलाज करने के लिये .0 हजार के करीब ग्रेजुएट वैटरीनरी सर्जन हैं और 52 हजार के करीब नान-ग्रेजुयेट हैं जो कि स्टाक एसिस्टेंट्स, स्टाक सुपरवाइजर्स, स्टाक इन्सपैक्टर्स, इस किस्म के डैजिग्नेशन से डिफरेंट स्टेट्स में हैं। इन 20 हजार वैटरीनरी ग्रेजुएट्स में से 10 हजार तो लगभग एडमिनिस्ट्रेटिव ड्यूटी में लगे हुए हैं या कुछ थोड़े से शहरों में हैं, क्योंकि शहरों में भी पशु हैं। इस तरह 10 हजार बचते हैं। नान-ग्रेजुएट्स को मिलाकर इकट्ठी फिगर अगर गांव की देखें तो एक आदमी दस गांव को देख सकता है और 8 हजार पशुओं की देखभाल कर सकता है। यह फिजीकली पासिबल नहीं है, न उनके पास जीप है और न मोटर साइकिल है। इतने लम्बे एरिये में 10 गाँव में घूमेगा और 8 हजार पशुओं को कैसे देख पायेगा। बिल की क्लाज 30 में आप कह रहे हैं:—

> "Provided that the State Government may, by order, permit a person holding a diploma or certificate of veterinary supervisor, stockman or stock assistant (by whatever name called) issued by the Directorate of Animal Husbandry (by whatever name called) of any state or any veterinary institution in India, to render under the supervision and direction of a registered veterinary practitioner, minor veteri ary services."

उनके सूपरविजन और डायरेक्शन में अगर कोई भैंस बीमार हो गयी, उसके पेट में अफारा हो गया या बच्चा पेट में टेढ़ा हो गया तो ग्रेजुएट से पूछा जायेगा कि क्या करें? इतना तो वह कर नहीं सकता, यह पासिबल भी नहीं है। इसलिये अगर इसके बजाय इतना कह दें कि - इन कंसल्टेशन विद देम - तो गुजारा हो सकता है, कभी राय ले ले तो बात समझ में आ सकती है।

उनको कुछ तो फ्रीडम दीजिये, वह 30. 40 साल से प्रैक्टिस कर रहे हैं, उनको तजुर्बा है। मैं अपनी स्टेट की एग्जैम्पिल देता हूं। इसके एडमीशन के लिये 90 परसेंट हाइएस्ट मार्क मैट्रिक में हैं और 75 परसेंट से कम मार्कस मैट्रिकुलेट के हैं। 75 परसेंट से कम वाले को एडमिशन नहीं मिला, मैक्सीमम 95 परसेंट मार्कस वाले का मिला है। रिजर्व्ड कैटेगरी के भी 64 परसेंट वाले हैं। यानी मिनिमम फर्स्ट डिवीजन से कम किसी को एडमीशन नहीं मिला। वे इंटैलीजैंट हैं, कोरस एक दो साल का किया है, एक्सपीरएंस है, कोर्स पास करते हैं, लेकिन जिनको 30, 40 साल हो गये अब आप कहते हैं कि वह नुस्खा भी नहीं लिख सकेंगे, उनका सुपरविजन रहेगा, तो यह कैसे चलेगा?

अगर इसको ऐसे ही पास कर दिया जाये तो इसका नतीजा यह होगा कि 10 हजार वैटरीनरी सर्जन जो हैं, उनमें एक सर्जन को 60 गांव देखने पड़ेंगे. अकेले को 50 हजार कैटल को देखना पड़ेगा। क्या यह सोचा जा सकता है?

ग्रेजुएट्स और नान-ग्रेजुएट्स, दोनों को मिलाकर 10 गांव देखने पड़ते हैं और एक आदमी को 8 हजार पशुओं को देखना पड़ता है। अकेले शर्जन से यह करायेंगे तो बिलकुल

(श्री सूरज भान)

इम्पासिबिल है। इसका नतीजा यह होगा कि भैंस बीमार होंगी, गरीब गांव का आदमी अपनी भैंस लेकर उनके पास जायेगा, जो कि 30 साल से काम कर रहे हैं, और कहेगा कि बच्चा टेढ़ा हो गया है ठीक कर दीजिये। वह कहेगा कि मैं नहीं कर सकता क्योंकि क्लाज 30 ने मेरी ताकत छीन ली है अब मेरी पावर नहीं है। गांव वाला कहेगा कि तुम झूठ बोलते हो तुम्हें रिश्वत चाहिये, इसलिये कह रहे हो। क्लाज 30 की बात उसकी समझ में नहीं आती। मैं जानना चाहता हूं कि कोई आदमी 30 साल से काम कर रहा है, आज आपकी क्लाज आने के बाद वह अनफिट कैसे हो गया? आप इस प्रेक्टिस को चलने दीजिये।

आप अच्छी बात कहते हैं कि ग्रैजुएट को आना चाहिये। यह वही मिसाल होगी कि आप किसी भूखे को कहें कि हम तुम्हें गेहूं की रोटी देंगे। गेहूं की रोटी की बात तो दूर अभी तो उसे बाजरे की भी ठीक ढंग से नहीं मिल रही है। आप उसे गेहूं की रोटी दे दें, अच्छी बात है, लेकिन बाजरे की भी छीन लें यह उमीद दिलाकर कि गेहूं की देंगे तो क्या आप उसे भूखा मारेंगे? जो नान-ग्रैजुएट्स हैं, उनकी ताकत आप मत छीनिये। जो काम कर रहे हैं, उनसे ताकत मत छीनिये। अगर आप एक ही आदमी को सर्टिफिकेट के लिये अथोराइज करेंगे तो वह ब्लैक मैलिंग करेगा। आप दोनों को अथोराइज कर दीजिये। ग्रैजुएट्स को भी कर दीजिये, उनको भी कर दीजिये, मुझे कोई एतराज नहीं है।

आप एक अच्छा महत्वपूर्ण बिल लाये हैं। इस देश में आयुर्वेद को गवर्नमैंट ने रिकग्नाइज कर लिया है।

पशुओं के इलाज के लिये भी कुछ फोक मेडिसन्ज हमारे यहां है। अगर गाय-भैंस को अफारा होता है, तो गांव का आदमी कहता है कि इसको सरसों के तेल की एक बोतल पिला दो या प्याज का अर्क निकाल कर पिला दो। अगर फोक मेडिसन्ज पर भी रिसर्च की जाये तो बहुत सी अच्छी चीजें निकल सकती हैं।

मैंने मंत्री महोदय का राज्य सभा में दिया गया भाषण पढ़ा था। उसमें उनका एक पर्टिकुलर सेन्टेन्स था कि जब से विदेशी गायें यहां पर आई हैं, बीमारियां बढ़ गई हैं। यह हकीकत भी है। बंगलौर में जो विदेशी गायें आई थीं वे 100 परसेंट टी बी की मरीज थीं। उनमें से एक गाय टी बी के मरज से मुबर्रा नहीं थी। यह बीमारी फैलती जा रही है। सरकार को यहां की अपनी देशी गायों के विकास और बढ़ौतरी के लिये कोशिश करनी चाहिये।

कहा जाता है कि विदेशी गायें दूध ज्यादा देती हैं। लेकिन वे खाती भी तो ज्यादा हैं। अभी मेरे साथी ठीक कह रहे थे कि हमारी देशी गायें चारा भूसा खा कर दूध देती हैं, लेकिन विदेशी गायों को जब तक गेहूं या अनाज न खिलायें, तब तक वे दूध नहीं देती हैं। जहां तक मीट का सम्बन्ध है दो किलो अनाज खिलाने के बाद एक किलो मीट मिलता है। ये गवर्नमेंट के स्टैटिस्टिक्स हैं। हिन्दुस्तान में लोगों को अनाज नहीं मिल रहा है। दो किलो अनाज खिला कर एक किलो मीट लेना, यह कोई अक्लमंदी की बात नहीं है।

सब से बड़ा नुकसान यह हुआ है कि जब से विदेशी गायें आई हैं, तब से बैल कम होते गए हैं। बिदेशी गाय का बछड़ा खेत में काम नहीं कर सकता है। सब किसान ट्रेक्टर ले नहीं

सकते हैं। मंत्री महोदय की इन बातों पर ध्यान देना चाहिये।

श्री मकवाना आर्ग्युमेंट दे सकते हैं कि नान-ग्रेजुएट क्वैक हैं, इलाज का काम उन्हें कैसे सोंपा जा सकता है। मैंने अभी बताया है कि वे फर्स्ट क्लास मैट्रिकुलेट्स हैं और उनको तीस साल का तजुर्बा है। इस बारे में गवर्नमेंट के अफसरों ने जायंट सिलेक्ट कमेटी के सामने क्या राय दी है, वह मैं आपको बताना चाहता हूं।

मि० जान इन्नोसेंट, सेक्रेटरी टु दि गवर्नमेंट आफ़ महाराष्ट्र, एग्रीकल्चर एंड कोआपरेशन डिपार्टमेंट ने कहा है :—

> "We would not call our Stockmen quacks,,

मि० ए०एस०दास, सेक्रेटरी टु दि गवर्नमेंट आफ मध्य प्रदेश, डिपार्टमेंट आफ़ एनिमल हसबेंडरी ने कहा है :—

> "Our country and State does not have required number of veterinary degree holders We should not allow restriction otherwise the solution will be far worse than the disease which we are trying to treat"

मि०पी०सी० पाठक, डायरेक्टर आफ़ एनिमल हसबेंडरी एंड वेटरीनरी सर्विसिज, असाम ने कहा है :—

> "Veterinary Field Assistant having a certificate course of qualification are performing the real work at the grass root level. So their position should also remain the same. We are giving them promotion after certain period of service as Livestock Officer."

उन्होंने कहा कि अब तक उनके जो राइट्स और प्रिविलेजिज रहे हैं, उन्हें उनसे डिप्राइव नहीं करना चाहिए, यह मुल्क और पशुधन के इन्ट्रेस्ट में है।

मुझे आशा है कि मंत्री महोदय मेरे एमेंडमेंट्स और मेरे सुझावों को ध्यान में रखेंगे और उनको इस बिल में इनकार्पोरेट करेंगे।

श्री चन्द्रपाल शैलानी (हाथरस); उपाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूं। सन् 81 में यह बिल राज्य सभा में पास हुआ था। लेकिन उस वक्त यह बिल अपने आप मे परिपूर्ण नहीं था। इस वजह से इसको एक ज्वाइंट कमेटी को रेफर किया गया। संसद के दोनों सदनों की जो संयुक्त समिति बनी उसके एक सदस्य के रूप में काम करने का सौभाग्य मुझे भी हुआ। यह ज्वाइंट कमेटी पूरे देश में और लगभग सभी राज्यों के दौरे पर गई। उसने बड़ी गहराई से अध्ययन किया, उन चीजों का मनन किया जो पशुधन से सम्बन्ध रखती हैं। यह कहने की आवश्यकता नहीं कि पशुधन का हमारे देश में एक विशेष महत्व एवं उपयोगिता है। वैसे संसार में जितने भी जीव हैं मानव उनमें सर्वश्रेष्ठ है लेकिन जितने भी पशु हैं वह भी अपनी जगह पर अपनी उपयोगिता रखते हैं खास तौर से हमारे जैसे विकासशील देश में जहां पर कि मशीनों से बहुत कम काम होता है। वह देश जो सारा काम मशीनों से करते हैं उनके मुकाबिले में हमारे देश में पशुओं से बहुत काम लिया जाता है। इसलिए उनको स्वस्थ रखना और उनको ज्यादा गतिशील बनाना सरकार का दायित्व और फर्ज हो जाता है।

इस विधेयक के द्वारा आल इण्डिया वेटेरनरी कौंसिल की स्थापना उसी लाइन पर

(श्री चन्द्रपाल शैलानी)

होगी जिस तरह से इण्डियन मेडिकल कौंसिल है, इसका अभी तक अभाव है जिसकी वजह से जो पशुओं के चिकित्सक हैं या उनकी चिकित्सा से सम्बन्धित जितने भी कर्मचारी हैं उनको कम तनख्वाह और कम सहूलियतें मिलती थीं। जैसा कि मैंने निवेदन किया था, हर स्टेट में जाकर वहाँ पर जो भी पशु चिकित्सा से सम्बन्धित कर्मचारी या डाक्टर्स हैं उनकी परिस्थितियों और उनकी मजबूरियों का अध्ययन किया गया, उन्हें क्या सहूलियतें मिलने की जरूरत है, क्या मिल रही हैं इन सारी चीजों पर कमेटी ने बड़े विस्तार से अध्ययन किया, एक रिपोर्ट पेश की और एक संशोधित विधेयक के रूप में आज हम इस पर चर्चा कर रहे हैं।

इस बिल के तहत एक आल इण्डिया वेटेरनरी कौंसिल की स्थापना होगी और देश के हर राज्य में चाहे वह यूनियन टेरिटरी हो चाहे राज्य हो, वहां पर स्टेट वेटेरनरी कौंसिल होगी, जितने भी पशु चिकित्सा के क्षेत्र में डाक्टर या अन्य कर्मचारी काम में लगे हुए हैं उनकी सुख-सुविधा को देखना, उन्हें सहूलियतें देना यह इस कौंसिल का काम होगा। अक्सर यह देखा जाता रहा है कि जो लोग पशु चिकित्सक हैं उनको समाज में एक हेय दृष्टि से देखा जाता है और वैसे भी रिटायरमेंट के बाद उनकी कोई हैसियत नहीं रहती है। वह अपने घरों में बैठे रहते हैं और जो भी सरकार से पेंशन मिलती है उस पर अपनी गुजर बसर करते हैं। आज जितने भी एम० बी० बी० एस० या दूसरे डाक्टर्स सरकारी नौकरी के बाद जब रिटायर हो जाते हैं तो अपनी दूकान रखकर बैठ जाते हैं और प्रैक्टिस करते हैं और अपनी-अपनी काबलियत के अनुसार उनकी प्रैक्टिस चलती भी है। कोई भी मरीज जाकर वहां पर अपना इलाज करवा सकता है। लेकिन यह इतनी बड़ी विडम्बना थी कि जितने भी पशु चिकित्सक थे उनको प्राइवेट प्रैक्टिस करने का अधिकार नहीं था। रिटायरमेंट के बाद वह अपने घर बैठे रहते थे। अपना कोई बिजनिस खेती बाड़ी का कोई धन्धा करते थे।

इसमें इस तरह का प्राविजन है कि उन को प्राइवेट प्रैक्टिस करने का अधिकार दिया गया है। बहुत से लोग बिजनेस करते हैं पशुओं का, डैयरी खोलते हैं या पोल्ट्री फार्म खोलते हैं, बकरी या भेड़ पालते हैं, लेकिन कुछ ऐसे भी किसान लोग हैं जो अब जैसे सरकार ने बहुत सी स्कीमें इस प्रकार की चलाई हैं कि जिस में बैंकों से या और कई प्रकार की एजेंसीज से उनको ऋण मिल जाता है जिस में सरकार सब्सिडी भी देती है, उस में पशु-गाय, भैंस, भेड़, बकरी, सूअर वगैरह तमाम खरीदने का प्रावधान है, तो बहुत से लोग जो बेरोजगारी के शिकार थे, थोड़ा बैंकों से ऋण लेकर सरकार की इस सहूलियत का फायदा उठा कर वहाँ पर वह पशु खरीद लेते हैं, कोई चार, कोई दस भैंस ले रहा है, कोई गाय ले रहा है, कोई सुअर खरीद रहा है, और कोई मुर्गी पालन कर रहा है। स्वाभाविक है कि इन पशुओं में बीमारियां भी पैदा होंगी। बहुत सी जगहों पर सरकारी पशु चिकित्सालयों में ठीक प्रकार से पशुओं की चिकित्सा नहीं की जाती है। अब आशा की जा सकती है कि रिटायरमेंट के बाद जब ये पशु चिकित्सक प्रैक्टिस करेंगे तो बहुत से लोग अपने पशुओं का उनसे इलाज करवा कर अपने पशुओं को स्वस्थ करा सकेंगे।

मेरा निवेदन है कि इस बिल में जितने भी प्राविजन्स हैं वह समय को देखते हुए बहुत ही जरूरी है और मैं मंत्री जी को बधायी देना चाहता हूं कि उन्होंने इस विषय की गम्भीरता

को समझा और इतना अच्छा संशोधित बिल यहाँ पर उपस्थित किया । इसके द्वारा हमारे देश के पशुधन का विकास तो होगा ही साथ ही साथ पशु चिकित्सा के सम्बन्ध में आवश्यक कदम उठाए जा सकेंगे ।

इन शब्दों के साथ मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं ।

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : Mr. Deputy-Speaker, Sir, even though I do not object to the objectives of this Bill, I would like to bring to the notice of the Government and the Minister, through you, that the various provisions of this Bill are not practical This Bill has been given final shape without looking to the actual picture of the veterinary sector in India today and without looking to the problems, realities regarding fifty thousand non-gradute veterinary practitioners in India. They are known by different names in various places.

Sir, the hon. Minister in his introductory remarks stated that the Bill has been passed by the Rajya Sabha already. In this context, I want to bring to your notice that when the Bill was passed in the Rajya Sabha, ** on the 23rd of July, **

MR. DEPUTY-SPEAKER : This was considered by a Joint Select Committee also.

SHRI A. NEELALOHITHADASAN NADAR : But what I am stating is also a fact.

MR. DEPUTY-SPEAKER : Once a Bill has been passed, you should not comment on the way it has been passed in the other House. It is not proper. It is better that you avoid any reference to the manner in which it has been passed. You may say that it is not to your liking, but you should not comment on the way it was passed.

SHRI A. NEELALOHITHADASAN NADAR : But I am stating the facts.

MR. DEPUTY-SPEAKER : There are certain conventions; you are a very able parliamentarian.

SHRI A. NEELALOHITHADASAN NADAR : But I am only stating the facts.

MR. DEPUTY-SPEAKER : Anyway, I will go through the record about any comments with regard to Rajya Sabha. On that day it has been passed as the hon. Minister has claimed and I am not disputing the fact that it has been passed. **

Now it is told that it has been referred to the Joint Select Committee and that they have okayed it. But actually Sir, if you go through the proceedings of the Joint Select Committee about this Bill and the evidence given by the stalwarts in veterinary field, you would find that when the final shape was given to the Bill, their opinions have not been taken into consideration. That is why Shri Sudhir Giri has read out some of the points of view which have not at all been taken into consideration. **

That is why I am told that an hon. member of Rajya Sabha who had been a member of the Joint Select Committee, Shri Arvindan Ghosh has written a letter to the hon Minister Shri Rao Birendra Singh.

SHRI YOGENDRA MAKWANA : A point of order Sir. Can he criticise the Joint Select Committee and in particular the Chairman of the Select Committee ? Is he not casting aspersions on the members of the Committee and on the Chairman also ?

** Not recorded.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Mr. Nadar, t is a forum after all and the Joint Select Committee's final report only you must consider and not all those things.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Therefore, please don't go into the details. What do you want to be covered in this Bill ?

SHRI A. NEELALOHITHADASAN NADAR : I am empowered to say.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Not about the Joint Select Committee meetings. You cannot discuss all that. Please don't go into all that. It is after all a Parliamentary Committee.

SHRI YOGENDRA MAKWANA : It will reflect on the conduct of the Committee.

SHRI A. NEELALOHITHADASAN NADAR : I am asking a question of the hon. Minister through you, whether this is a fact that Mr. Aravindan Ghosh, an hon. member of the other House has written a letter to Shri Rao Birendra Singh, hon. Minister for Agriculture on 9th March 1984 that he would be unable to participate in the final sitting. He has already put his inability before those concerned that he may not be able to participate on that day and that he may be provided with an opportunity to have his say.

MR. DEPUTY SPEAKER : It is some correspondence between a Member and the Minister. What has it got to do with this ? If the final report is there you can see that report and speak on that. You may agree or you may not agree. You cannot go into the functioning of a Select Committee.

SHRI YOGENDRA MAKWANA : Has he put in a Note of Dissent Sir ? He is empowered to put in a Note of Dissent if he does not agree.

MR. DEPUTY SPEAKER : Yes. Any member can put in a Note of Dissent. It is not here in the Joint Select Committee's Report.

There is no note of dissent from any Member. If as you say, something has taken place.

SHRI A. NEELALOHITHADASAN NADAR ** because in the final stage (*Interruptions*)

MR. DEPUTY SPEAKER : Please sit down. Mr. Nadar, come to the point.

SHRI A. NEELALOHITHADASAN NADAR : You are not allowing me to state the facts.

MR. DEPUTY SPEAKER : The Joint Select Committee is a Parliamentary Committee, appointed by the Chairman of the other House.

SHRI A. NEELALOHITHADASAN NADAR : This House is actually supreme.

MR. DEPUTY SPEAKER : You must not speak about the proceedings of the Parliamentary Committee.

SHRI YOGENDRA MAKWANA : Every Committee of the House is itself a House.

SHRI A NEELALOHITHADASAN NADAR : It is appointed by the House.

SHRI YOGENDRA MAKWANA : It is equal to the House.

**Not recorded.

MR. DEPUTY SPEAKER : You can touch upon the issues involved, if you want. You are not coming to the issue.

SHRI A. NEELALOHITHADASAN NADAR : You are not, allowing me to come to it.**

MR. DEPUTY SPEAKER : About any aspersions made on the proceedings of the Joint Select Committee meetings, I will go through the records. They will not go on record. There are certain Parliamentary procedures. (*Interruptions*) We are not to comment on any Parliamentary committee or its functioning.

SHRI A. NEELALOHITHADASAN NADAR : I know, but if the majority of the Members are interested (*Interruptions*)

MR. DEPUTY SPEAKER : Any aspersions on the parliamentary Committe shall not go on record. I will go through the record.

SHRI GIRDHARI LAL VYAS : He is habituated to speaking like this.

SHRI K. MAYATHEVAR : In 1978, we brought in a charge in the Privileges Committee against the Prime Minister.

MR. DEPUTY SPEAKER : Privileges Committee is a different thing. It is a mini-Parliament. (*Interruptions*) Mr. Nadar knows that he should not mention it. He knows all these things.

SHRI YOGENDRA MAKWANA : He follows his leader, Mr Bahuguna.

SHRI A. NEELALOHITHADASAN NADAR : My leader, is better than your leader.

MR. DEPUTY SPEAKER : No dispute about any leader now.

(*Interruptions*)**

MR. DEPUTY SPEAKER : Don't record anything.

(*Interruptions*)**

MR. DEPUTY SPEAKER : Mr. Nadar, come to the subject proper.

SHRI A. NEELALOHITHADASAN NADAR : While giving a final shape to this Bill, Government did not consider the fact that there were different categories of veterinary practitioners holding different qualifications and working at different levels and places. Similarly, they have not taken into consideration the fact that there is an acute shortage of persons holding the qualifications of Degree in Veterinary Science and Animal Husbandry science, and that there is every need to train different levels of technical persons, to overcome the situations that cropped us out of the acute shortage of graduates.

Even in Japan there exist middle level technicians as quoted by Dr. T.P.S. Tyagi Dean, College of Vety. Science, Haryana Agricultural University even before the Joint Select Committee.

Similarly, Dr. G.B. Singh, Director of Animal Husbandry, Chandigarh, has also placed his suggestion for supplementary register to register non-graduate Veterinary Practitioners to control their conduct, professional ethics & professional competence he has also referred to the corresponding provisions of the British Veterinary Surgeon's Act before the Joint Select Committee. Mr. Suraj Bhan has already referred to Mr. John Innocent Secretary to the Government of Maharashtra. So, I am not referring to him.

** Not recorded.

(Shri A. Neelalohithadasan Nadar)

The fact that non-graduate Veterinary Practitioners are independently manning the Veterinary Institutions in the rural areas numbering over 40,000 and treating the salling animals and birds efficiently for the past 30 years had not been taken into consideration by the Government of India while giving a final shape to the Bill.

MR. DEPUTY SPEAKER : This is not a government committee ; It is a Joint Select Committee of Parliament. This is appointed by both the Houses of Parliament. You know everything. This Bill has been introduced by the Minister.

SHRI A. NEELALOHITHADASAN NADAR : I have already told you. **

MR. DEPUTY SPEAKER : This is a serious subject. I will not allow you like this.

SHRI A. NEELALOHITHADASAN NADAR : The fact is that in Bihar the non-graduates Vety. Practitioners are actually working for years together in the sanctioned posts for the Veterinary Graduates and discharging all the duties and responsibilities which were assigned to the posts, because graduates are not available. The non-graduates practitioners are doing all the job in Bihar. That is also brought before the Joint Select Committee.

Mr. A. S. Das, Secretary to the Government Department of Animal Husbandry, Madhya Pradesh, has said about it before the committee.

MR. DEPUTY SPEAKER : I do not know how do you get all these things. They are confidential things.

SHRI A. NEELALOHITHADASAN NADAR : Since Mr. Suraj Bhan has already mentioned about it in the House, I shall not refer to them.

SHRI A. NEELALOHITHADASAN NADAR : All of them are Members with sense, so they are here.

PROF. P.J. KURIEN (Mavelikara) : I only said that even though he is not making any sense we are prepared to listen to him.

MR. DEPUTY-SPEAKER : He is supporting you, Mr. Nadar. He only attacks your side. (*Interruption*)

(*Interruptions*)

(*Interruptions*)

MR. DEPUTY-SPEAKER : You continue, Mr Nadar.

SHRI A. NEELALOHITHADASAN NADAR : Two clauses of this Bill are important, as has already been mentioned by some Members.

Clause 2 (e) says : "recognised veterinary qualification" means any of the veterinary qualifications included in the First Schedule or the Second Schedule."

The Schedules are given here, at the end of the Bill, but some diplomas and certificates given by some recognised institutions of this country are not included. So, I am requesting the Minister through you to include a third schedule to include the diplomas and certificates which have been recognised by the institutions in this country.

Similarly, as Mr. Suran Bhan has pointed out, regarding Clause 30 and sub-clause (b) says ——

(b) practise veterinary medicine in any State : Provided that the State Government may, by order, permit a person holding a

** Not recorded.

diploma or certificate of veterinary supervisor stockman or stock assistant (by whatever name called) issued by the Directorate of Animal Husbandry (by whatever name called) of any State or any veterinary institution in India, to render, under the supervision and direction of a registered veterinary practitioner, minor veterinary services."

I cannot understand the words, "to render minor veterinary services" why is it necessary to have the supervision of a registerd veterinary practitioner ? Is it possible ? Shri Suraj Bhan was telling that it can be a Consultation. I do not even agree with that. I want to delete the words

"under the supervision and direction of a registered veterinary practitioner"

from that clause. that is sub-Clause (b) of Clause 30. Only "...to render minor veterinary services" is enough I hope the hon. Minister will agree with me in this respect. Otherwise it will be difficult to carry on the work with 10,000 veterinary graduates only in the country. These ten thousand are working in other fields. Only ten thousand are available. We have to man the whole affair in the whole of India in various States and Union Territories in the veterinary dispensaries and other things; it is difficult to man them with these veterinary graduates. So, there should be a clear provision for non-graduates and certificate holders to do this work and they have been doing for the last 30 years, and they have also been doing their work smoothly. So. I request the Government to make such alterations. With these words I conclude.

SHRI K. MAYATHEVAR (Dindigul) By introducing this Bill, the Government is not able to be useful to the cattle and the Government employees who are non-graduates. It is harmful to them. The animals unfortunately do not have the tongue to talk. If they were having tongue to talk. they would have invaded the hon. Minister and the Council which recommended for this Bill and created trouble for the hon. Minister. Fortunately, they do not have the tongue to speak and they do not have the sense to speak on their behalf. Because of the state of affairs, 50,000 affected diploma holders are representing to the hon. Members to represent their grievances. When 50,000 diploma holders have served for not less than three decades to save and protect the health and wealh of the cattle of this country, their services should not be dispensed with. If their services are dispensed with, the price of milk will go up, because we do not have adequate BVSc doctors to serve for the 52 crore cattle wealth of the country. The price of the milk may also go up because many animals will die because of the dispensation of service of 50,000 men. The cost of cattle will also go up because of this step by the Government. The cattle wealth will also be seriously affecteed in this country because it plays a vital role in agriculture.

My recommendation is brief. Those 50,000 persons who have served this country protecting the interest of cattle wealth of the nation, are not aliens from any other country or raw recruited persons. They are already diploma holders. They have already been recognised by the State Governments, Universities and various institutions My recommendation is that the emergency Diploma awarded by the Principal of Veterinary Colleges should be treated next to B.V.Sc. The services of those who have done Diploma in Animal Husbandry and Veterinary Science awarded by the Chairman, Board of Examiners, Government of Maharashtra, should also be protected. Persons who have done certificate courses conducted by the competent authorities including the State Governments and the Agricultural Universities their services should not be dispensed with. They should not be dropped. Their services should be protected by making a suitable amendment, and accepting the amendments given by the hon. Members of this House.

Amendment for given to Chapter I, Clause 2, sub clause (g) It says :

"Registered Veterinary Practitioners" means a Veterinary Practitioner who

(Shri K. Mayathevar)

holds recognised qualifications or is otherwise entitled to have his name registered under this Act and whose name is, for the time being, entered in the register."

This I recommend strongly in the interest of the affected persons. Hon. Minister may kindly sympathise with them and make suitable amendments.

In Clause 15 also certain amendments have been suggested, these may also be accepted.

Then in Clause 13 (b) some amendments have been suggested to safeguard the interests of the 52,000 men who are serving the cattle wealth in this country Don't drop them, don't send them on streets all of a sudden because we do not have sufficient veterinary doctors to serve and protect the cattle wealth in this country which is of the order of 52 crores. Ten thousand or twelve thousand doctors are quite insufficient. Either you will have to raise the number of doctors to protect the cattle wealth or you will have to absorb these 52,000 men otherwise the cattle wealth will be materially affected. With these observations, I conclude my speech.

MR. DEPUTY SPEAKER: Now the House stands adjourned to meet tomorrow at 11 A.M.

19.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, the 8th August 1984/ Sravana 17, 1906 (Saka).

— —